

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (c). Pursuant to the recommendations of the Third Pay Commission, an Expert Classification Committee was appointed, which evaluated all industrial and a few non-industrial jobs in Defence Establishments, including those in Naval Dockyard, Bombay. The Committee made its report in 1979. It was followed by another Committee, namely, Common Category Jobs Committee, which submitted its report in February, 1980.

While the report of the first Committee contained detailed proposals for fitment of Defence workers in pay scales relevant to their skill, as evaluated by that Committee, the second report mainly dealt with the question of parity in grade structure between Defence and Railway workers. Both these reports have been examined and a decision in the matter is expected in the near future.

Recovery Certificates of Provident Fund

31st December, 1980 and the number Will the Minister of LABOUR be pleased to state:

(a) the Provident Fund dues as on 31st December, 1980 and the number of recovery certificates pending with different Collectors as on 31st December, 1980 State-wise; and

(b) the number of establishments and the total membership covered under the Provident Fund Act as on 31st December, 1980?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): (a) and (b). The information is being collected and will be laid on the Table of the Lok Sabha.

Import of Power Generating Equipments

1260. **PROF. AJIT KUMAR MEHTA:** Will the Minister of INDUSTRY be pleased to state:

(c) whether with the present program have decided not to allow the State Governments to import power generating equipment for their power projects;

(b) if so, the present production by the Bharat Heavy Electricals Ltd. (BHEL) of various generating units such as 60, 110, 200, 210 MW and above as against the installed capacity;

(c) whether with the present production of power generating units BHEL is able to meet the requirements of the various States;

(d) if not, the reasons for not allowing the State Governments to import power generating equipment; and

(e) its likely impact on the power generation programme of the State Governments?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) No, Sir. There is no decision to disallow the import of power generation equipment altogether.

(b) and (c). BHEL hopes to fully meet the requirement of power generating equipment for power programme envisaged in the VI plan. A statement indicating the installed capacity for sets of various ratings and the order book position of BHEL for the years 1981-82 to 1984-85 is enclosed.

(d) and (e). Do not arise.

Statement

	1981-82	1982-83	1983-84	1984-85			
Thermal sets							
Capacity: 60 MW	6	6	6	6			
110 MW							
120 MW							
210 MW	10	9 or 10	9 or 11	9 or 11			
500 MW	..	2	1	4	3	4	3
Order book position:							
60 MW							
firm orders	2			
anticipated orders	..	2	2	..			
110 MW							
firm orders	3	3	2	..			
anticipated orders			
120 MW							
firm orders			
anticipated orders	1	..			
210 MW							
firm orders	10	7	1	..			
anticipated orders	..	3	8	..			
500 MW							
firm orders	1			
anticipated orders	1	3			

Demand of Ophthalmic Rough Blanks

1261 SHRI RAGHUNATH SINGH VERMA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that ophthalmic Rough Blanks are in great demand and their requirement is being met by imports only since it is not being manufactured indigenously;

(b) whether Government have received any proposal for the manufacture of Ophthalmic Rough Blanks indigenously;

(c) if so, details thereof;

(d) whether Government have agreed to the proposal for the manufacture of ophthalmic blanks in the country; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Although Ophthalmic Glass Rough Blanks are being manufactured indigenously, the production is not sufficient to meet the entire demand. The